

STATEMENT

Statement Showing the Amount of Funds Released to State Government towards Central share under the Group Insurance scheme for Powerloom Workers during the year 1992-93 to 1996-97 (November 1996)

S.No.	State	Year							
		1993-94		1994-95		1995-96		1996-97 (upto Nov..96)	
		Funds released	Workers covered	Funds released	Workers covered	Funds released	Workers covered	Funds released	Workers covered
1.	Andhra Pradesh	8,35,000	20,875	-	-	-	-	-	-
2.	Delhi	-	-	520	13	-	-	520	13
3.	Himachal Pradesh	2,360	50 ⁿ	2360	59	-	-	-	-
4.	Karnataka	10,00,000	25,000	-	-	10,00,000	25,000	-	-
5.	Madhya Pradesh	47,720	1,193	37,040	926	1,75,800	4,395	62,720	1,568
6.	Maharashtra	-	-	-	-	10,00,000	25,000	-	-
7.	Orissa	-	-	1,00,000	2,500	-	-	-	-
8.	Rajasthan	12,360	309	54,920	1,373	53,680	1,342	-	-
9.	Tamil Nadu	-	-	-	-	32,200	805	-	-
10.	Uttar Pradesh	5,40,000	13,500	5,00,000	12,500	5,00,000	12,500	-	-
11.	West Bengal	-	-	-	-	-	-	68,000	1,700
	Total	24,37,440	60,936	6,94,840	17,371	27,61,680	69,242	1,31,240	3,281

Limits on Banks Credit to Central Government

2220. SHRI HARIN PATHAK : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to impose statutory limits on the Bank's net credit to the Central Government in a year;

(b) if so, the details thereof;

(c) whether Government also propose to place constitutional limits on the Government power to borrow from the market; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). An agreement was signed on 9th September, 1994 between Government of India and RBI to gradually phase out the system of borrowing by the Government from the latter through issue of adhoc treasury bills by 1996-97. An alternative system is under consideration of the Government.

(c) and (d). The feasibility of putting a statutory ceiling on borrowing by the Government is under consideration.

Setting up of new Industries in U.P.

2221. SHRI RAMSHAKAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether any proposal from the Government of Uttar Pradesh has been received by the Union Government for giving approval for setting up new industries in the State;

(b) if so, the details thereof;

(c) whether the approval has been accorded by the Union Government in this regard; and

(d) if not, the time by which the decision is likely to be taken on the above proposals?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (d). During the period from January, 1994 to October, 1996 only two proposals for the State of Uttar Pradesh have been filed by Pradeshiya Industrial and Investment Corporation of U.P. Ltd. (PICUP). These have been forwarded to the Administrative Ministry for comments.

[English]

Closed NTC Mills

2222. SHRI GORDHANBHAI JAVIA : Will the Minister of TEXTILES be pleased to state :

(a) the details of NTC textile Mills lying closed at present, State-wise, particularly in Gujarat;

(b) the loss suffered and the number of employees rendered jobless as a result of closure of these Mills;

(c) whether the Government propose to hand over such Mills to private sector or to Workers co-operatives;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b). No mill under NTC is lying closed as per the provisions of the Industrial Disputes Act. There is only partial/total cessation of activities in some of the mills. Out of the 120 mills under NTC there is total